

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3994**

TO BE ANSWERED ON THE 25TH MARCH, 2025/ CHAITRA 4, 1947 (SAKA)

CCTNS AND ICJS

†3994. DR. BHOLA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether CCTNS and ICJS are integrated/customized with the implementation of new criminal law in the country, if so, the details thereof;

(b) whether any application has been developed to record the place of crime; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): NCRB has shared software patches with functional modification for implementation of New Criminal Laws (NCL) in existing the Crime and Criminal Tracking Network and Systems(CCTNS) system to all States/Union Territories. The provision to input details for crime scene such as major & minor place of occurrence, beat number, latitude and longitude is already available in CCTNS application. An application (e-Sakshya) has also been developed for recording of visit to scene of a crime, including search and seizure activities.
